

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 15th October, 1976.

**N O T I F I C A T I O N**  
**(INCOME TAX)**

NO.1522 (F.No.191/24/76-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the I.T. Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendment to its Notification No.1470(F.NO.191/24/76-IT(AI) dated 4.9.76.

FOR

"This notification will come into force with effect from 5.10.1976"

READ

"This notification will come into force with effect from 18.10.76".

Sd/-

( M. SHASTRI )

UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES

TO

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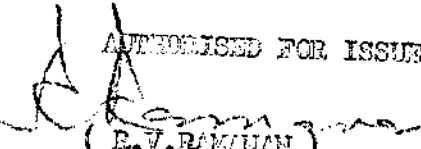
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Sd/-

( M. SHASTRI )

UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE

  
( E.V. RAMDHAN )  
ASSISTANT DIRECTOR OF INSPECTION  
DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITAI/1508/390/RSP/76

\*PAMUJA\*